Data Coverage

SCC Online® (Corporate Law)

- 1. Law Reports 5 Law Reports
- 2. Judgments Supreme Court, High Courts and over 30 Tribunals and Commissions
- 3. Acts, Rules and Regulations Detailed list below
- 4. Notifications, Circulars and Schemes Detailed list below
- 5. Advance Rulings (SEBI)
- 6. Arbitration Awards (Agreement signed, under implementation)
- 7. Statutory Forms
- 8. Precedents (Standard Formats for filing of petitions before Courts)
- 9. Standard Contracts
- 10. Stamp Duty Legislation with Stamp Duty Rate finder (forthcoming)

Current estimate – 4 lakh documents

Judgments with Trueprint

Law Reports

- Supreme Court Cases[™] on Corporate Law
- High Court Cases[™] on Corporate Law
- "Company Cases (Comp Cas)" for the period 1930 till date
- "Company Cases OL" for the period 2017-2023
- Information Technology and Communication Cases (ITCC)
- Intellectual Property Law Reports (IPLR)

Judgments with Non Trueprint

Supreme Court

Unreported Judgments on Corporate Law since 1950

High Court

Unreported Judgments on Corporate Law since 1779

Tribunals & Commissions

- Competition Commission of India (CCI)
- Competition Appellate Tribunal (Comp AT)
- Airports Economic Regulatory Authority Appellate Tribunal (AERAAT)
- Central Electricity Regulatory Commission (CERC)
- Copyright Law Board (CLB)
- Cyber Appellate Tribunal
- Electricity Appellate Authority
- Electricity Regulatory Commission
- FEMA Appellate Tribunal
- Insolvency and Bankruptcy Board of India (IBBI)
- National Anti-Profiteering Authority

- National Consumer Dispute Redressal Commission (NCDRC)
- NDPS Appellate Tribunal
- PMLA Appellate Tribunal
- Prohibition of Benami Property Transactions Appellate Tribunal
- Real Estate Regulatory Authority (RERA)
- Securities and Exchange Board of India (SEBI)
- Telecom Disputes Settlement Appellate Tribunal (TDSAT)
- Trade Marks Registry
- Forfeited Property Appellate Tribunal since 1987
- Company Law Board since 1990-2019
- Debts Recovery Appellate Tribunal since 1990
- Intellectual Property Appellate Board since 2003-2021
- MRTP Commission since 1970-2009
- National Company Law Appellate Tribunal since 2016
- National Company Law Tribunal since 2016
- Securities Appellate Tribunal since 1990

Advance Ruling/Informal Guidance

SEBI Informal Guidance

Arbitration Awards

Awards

Articles

- Supreme Court Cases™
- Company Cases

Statutes

Central

Acts

- Arbitration and Conciliation Act, 1996
- Companies Act, 1956
- Companies Act, 2013
- Constitution of India
- Contract Act, 1872
- Insolvency and Bankruptcy Code, 2016
- Co-operative Societies Act, 1912
- Competition Act, 2002
- Depositories Act, 1996
- Finance Act, 1942 to 2025
- Foreign Contribution (Regulation) Act, 2010
- Foreign Exchange Management Act, 1999
- Foreign Exchange Regulation Act, 1973
- Foreign Trade (Development and Regulation) Act, 1992
- Limited Liability Partnership Act, 2008
- Micro, Small and Medium Enterprises Development Act, 2006
- Multi-State Co-operative Societies Act, 2002
- Partnership Act, 1932
- Prevention of Money-Laundering Act, 2002
- Prohibition of Benami Property Transactions Act, 1988

- Reserve Bank of India Act, 1934
- Sale of Goods Act, 1930
- Securities and Exchange Board of India Act, 1992
- Securities Contracts (Regulation) Act, 1956
- Special Economic Zones Act, 2005
- Societies Registration Act, 1860
- Trusts Act, 1882
- Central Amending Acts

Central Rules

- Companies (Acceptance of Deposits) Rules, 2014
- Companies (Accounting Standards) Rules, 2021
- Companies (Accounts) Rules, 2014
- Companies (Adjudication of Penalties) Rules, 2014
- Companies (Appointment and Qualification of Directors) Rules, 2014
- Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014
- Companies (Arrests in connection with Investigation by Serious Fraud Investigation Office)
 Rules, 2017
- Companies (Audit and Auditors) Rules, 2014
- Companies (Authorised to Register) Rules, 2014
- Companies (Compromises, Arrangements and Amalgamations) Rules, 2016
- Companies (Corporate Social Responsibility Policy) Rules, 2014
- Companies (Cost Records and Audit) Rules, 2014
- Companies (Creation and Maintenance of Databank of Independent Directors) Rules, 2019
- Companies (Declaration and Payment of Dividend) Rules, 2014
- Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Rules,
 2015
- Companies (Incorporation) Rules, 2014
- Companies (Indian Accounting Standards) Rules, 2015
- Companies (Inspection, Investigation and Inquiry) Rules, 2014
- Companies (Issue of Global Depository Receipts) Rules, 2014
- Companies (Listing of equity shares in permissible jurisdictions) Rules, 2024
- Companies (Management and Administration) Rules, 2014
- Companies (Mediation and Conciliation) Rules, 2016
- Companies (Meetings of Board and its Powers) Rules, 2014
- Companies (Miscellaneous) Rules, 2014
- Companies (Prospectus and Allotment of Securities) Rules, 2014
- Companies (Registered Valuers and Valuation) Rules, 2017
- Companies (Registration of Charges) Rules, 2014
- Companies (Registration of Foreign Companies) Rules, 2014
- Companies (Registration Offices and Fees) Rules, 2014
- Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016
- Companies (Restriction on Number of Layers) Rules, 2017
- Companies (Share Capital and Debentures) Rules, 2014
- Companies (Significant Beneficial Owners) Rules, 2018
- Companies (Specification of Definitions Details) Rules, 2014
- Companies (Transfer of Pending Proceedings) Rules, 2016
- Companies (Winding Up) Rules, 2020

- Central Civil Services (Leave) Rules, 1972
- Commodities Transaction Tax Rules, 2013
- Depositories (Appeal to Securities Appellate Tribunal) Rules, 2000
- Depositories (Appeal to the Central Government) Rules, 1998
- Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Rules, 2005
- Direct Tax Dispute Resolution Scheme Rules, 2016
- Equalisation levy Rules, 2016
- Export of Services Rules, 2005
- Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Rules, 2012
- Foreign Contribution (Regulation) Rules, 2011
- Foreign Exchange (Authentication of Documents) Rules, 2000
- Foreign Exchange (Compounding Proceedings) Rules, 2000
- Foreign Exchange Conservation (Travel) Tax Rules, 1987
- Foreign Exchange Management (Adjudication Proceedings and Appeal) Rules, 2000
- Foreign Exchange Management (Current Account Transactions) Rules, 2000
- Foreign Exchange Management (Encashment of Draft, Cheque, Instrument and Payment of Interest) Rules, 2000
- Foreign Exchange Management (Non-debt Instruments) Rules, 2019
- Foreign Exchange Management (Overseas Investment) Rules, 2022
- Foreign Trade (Regulation) Rules, 1993
- Haryana Micro and Small Enterprises Facilitation Council Rules, 2007
- Haryana Micro and Small Enterprises Facilitation Council Rules, 2021
- Income Declaration Scheme Rules, 2016
- Income-tax (Determination of Export Profits) Rules, 1962
- Income-tax (Determination of Export Profits) Rules, 1965
- Income-tax (Determination of Export Profits) Rules, 1966
- Insolvency and Bankruptcy (Application to Adjudicating Authority for Bankruptcy Process for Personal Guarantors to Corporate Debtors) Rules, 2019
- Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019
- Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016
- Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019
- Insolvency and Bankruptcy (prepackaged insolvency resolution process) Rules, 2021
- Insolvency and Bankruptcy Board of India (Annual Report) Rules, 2018
- Insolvency and Bankruptcy Board of India (Form of Annual Statement of Accounts) Rules, 2018
- Insolvency and Bankruptcy Board of India (Medical Facility to Chairperson and Whole-time Members) Scheme Rules, 2019
- Insolvency and Bankruptcy Board of India (Salary, Allowances and other Terms and Conditions of Service of Chairperson and members) Rules, 2016
- Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016
- Investor Education and Protection Fund Authority (Appointment of Chairperson and Members, holding of meetings and provision for offices and Officers) Rules, 2016
- Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manager, Private Secretary, Personal Assistant,

- Stenographer, Senior Secretariat Assistant (SSA) and Junior Secretariat Assistant (JSA) Recruitment Rules, 2018
- Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Rules, 2017
- Limited Liability Partnership (Significant Beneficial Owners) Rules, 2023
- Limited Liability Partnership (Winding up and Dissolution) Rules, 2012
- Limited Liability Partnership Rules, 2009
- Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2009
- Micro, Small and Medium Enterprises Development (Furnishing of Information) Rules, 2016
- Micro, Small and Medium Enterprises Fund Rules, 2016
- Ministry of Environment, Forest and Climate Change, Botanical Survey of India, Botanical Assistant Recruitment Rules, 2023
- Ministry of Environment, Forest and Climate Change, Zoological Survey of India, Artist Grade I, Group 'B' Post, Recruitment Rules, 2023
- Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes and Customs, Senior Translation Officer and Junior Translation Officer (Group 'B', Non-Gazetted, Non-Ministerial Posts) Recruitment Rules, 2023
- Ministry of Statistics and Programme Implementation (Lower Division Clerk) Recruitment Rules, 2023
- Ministry of Statistics and Programme Implementation (Multi Tasking Staff) Recruitment Rules, 2023
- Multi-State Co-operative Societies Rules, 2002
- National Board for Micro, Small and Medium Enterprises Rules, 2006
- National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020
- National Company Law Appellate Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Staff Car Drivers) Rules, 2020
- National Company Law Appellate Tribunal (Salaries and Allowances and other terms and conditions of service of the Chairperson and other Members) Rules, 2015
- National Company Law Appellate Tribunal Rules, 2016
- National Company Law Tribunal (Procedure for reduction of Share Capital of Company) Rules, 2016
- National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020
- National Company Law Tribunal (Salary, Allowances and other Terms and Conditions of Service of President and other Members) Rules, 2015
- National Company Law Tribunal and National Company Law Appellate Tribunal (Procedure for investigation of misbehavior or incapacity of Chairperson, President and other Members) Rules, 2020
- National Company Law Tribunal Rules, 2016
- National Financial Reporting Authority (Manner of Appointment and other Terms and Conditions of Service of Chairperson and Members) Rules, 2018
- National Financial Reporting Authority (Meeting for Transaction of Business) Rules, 2019
- National Financial Reporting Authority (Recruitment, Salary, Allowances and Other Terms and Conditions of Service of Secretary, Officers and Other Employees of Authority) Rules, 2019
- National Financial Reporting Authority appointment of Part-time members, Rules, 2022 (1)
- National Financial Reporting Authority Rules, 2018
- Nidhi Rules, 2014
- Place of Provision of Services Rules, 2012

- Prevention of Money-Laundering (Appeal) Rules, 2005
- Prevention of Money-Laundering (Forms, Search and Seizure or Freezing and the Manner of Forwarding the Reasons and Material to the Adjudicating Authority, Impounding and Custody of Records and the Period of Retention) Rules, 2005
- Prevention of Money-Laundering (Issuance of Provisional Attachment Order) Rules, 2013
- Prevention of Money-Laundering (Maintenance of Records) Rules, 2005
- Prevention of Money-Laundering (Manner of Receiving the Records authenticated Outside India) Rules, 2005
- Prevention of Money-Laundering (Receipt and Management of Confiscated Properties) Rules,
 2005
- Prevention of Money-Laundering (Restoration of Property) Rules, 2016
- Prevention of Money-Laundering (Taking Possession of Attached or Frozen Properties Confirmed by the Adjudicating Authority) Rules, 2013
- Prevention of Money-Laundering (the Forms and the Manner of Forwarding a Copy of Order of Arrest of a Person along with the Material to the Adjudicating Authority and its period of Retention) Rules, 2005
- Prevention of Money-Laundering (the Manner of forwarding a copy of the Order of Provisional Attachment of Property along with the Material, and copy of the Reasons along with the Material in respect of Survey, to the Adjudicating Authority and its period of Retention) Rules, 2005
- Prevention of Money-Laundering (the Manner of Forwarding a Copy of the Order of Retention of Seized Property along with the Material to the Adjudicating Authority and the Period of its Retention) Rules, 2005
- Procedure for Selection of Members of Monetary Policy Committee and Terms and Conditions of their Appointment Rules, 2016
- Producer Companies Rules, 2021
- Prohibition of Benami Property Transactions (Conditions of services of Members of Adjudicating Authority) Rules, 2019
- Prohibition of Benami Property Transactions Rules, 2016
- Rules and Regulations of the Goa Institute of Public Administration and Rural Development (GIPARD)
- Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019
- Safeguard Measures (Quantitative Restrictions) Rules, 2012
- SEBI (Annual Report) Rules, 2021
- Securities and Exchange Board of India (Annual Report) Rules, 1994
- Securities and Exchange Board of India (Appeal to the Central Government) Rules, 1993
- Securities and Exchange Board of India (Debentures Trustees) Rules, 1993
- Securities and Exchange Board of India (Form of Annual Statement of Accounts and Records)
 Rules, 1994
- Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties
- Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) Rules, 1992
- Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Rules, 1992
- Securities and Exchange Board of India (Underwriters) Rules, 1993
- Securities and Exchange Board of India Appellate Tribunal (Procedure) Rules, 1995
- Securities Appellate Tribunal (Procedure) Rules, 2000
- Securities Appellate Tribunal (Salaries and Allowances and Other Conditions of Service of the Officers and Employees) Rules, 1997

- Securities Appellate Tribunal (Salaries, Allowances and other Terms and Conditions of Presiding Officer and other Members) Rules, 2003
- Securities Contracts (Reference to the Company Law Board) Rules, 1986
- Securities Contracts (Regulation) (Appeal to Securities Appellate Tribunal) Rules, 2000
- Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties
- Securities Contracts (Regulation) Rules, 1957
- Securities Transaction Tax Rules, 2004
- Service Tax (Advance Rulings) Rules, 2003
- Service Tax Rules, 1994
- Special Economic Zone Authority Rules, 2009
- Special Economic Zones Rules, 2006
- Taxation and Investment Regime for Pradhan Mantri Garib Kalyan Yojana Rules, 2016
- Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2017
- Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020

Central Regulations

- Adjudicating Authority (Procedure) Regulations, 2013
- Adjudicating Authority Regulations, 2006
- FEM (Margin for Derivative Contracts) Regulations, 2020
- FEM (Acquisition and Transfer of Immovable Property in India) Regulations, 2000 [Superseded]
- FEM (Acquisition and Transfer of Immovable Property in India) Regulations, 2018 [Superseded]
- FEM (Acquisition and Transfer of Immovable Property outside India) Regulations, 2000
- FEM (Acquisition and transfer of Immovable Property outside India) Regulations, 2015 [Superseded]
- FEM (Borrowing and Lending in Rupees) Regulations, 2000
- FEM (Borrowing and Lending) Regulations, 2018
- FEM (Borrowing or Lending in Foreign Exchange) Regulations, 2000
- FEM (Cross Border Merger) Regulations, 2018
- FEM (Crystallization of Inoperative Foreign Currency Deposits) Regulations, 2014
- FEM (Debt Instruments) Regulations, 2019
- FEM (Deposit) Regulations, 2000
- FEM (Deposit) Regulations, 2016
- FEM (Establishment in India of a Branch Office or a Liaison Office or a Project Office or any Other Place of Business) Regulations, 2016
- FEM (Establishment in India of Branch or Office or other Place of Business) Regulations, 2000
- FEM (Export and Import of Currency) Regulations, 2000
- FEM (Export and Import of Currency) Regulations, 2015
- FEM (Export of Goods and Services) Regulations, 2015
- FEM (Foreign Currency Accounts by a Person Resident in India) Regulations, 2000
- FEM (Foreign Currency Accounts by a person resident in India) Regulations, 2015
- FEM (Foreign Exchange Derivative Contracts) Regulations, 2000
- FEM (Guarantees) Regulations, 2000
- FEM (Insurance) Regulations, 2000
- FEM (Insurance) Regulations, 2015
- FEM (International Financial Services Centre) Regulations, 2015
- FEM (Investment in Firm or Proprietary Concern in India) Regulations, 2000

- FEM (Issue of Security in India by a Branch, Office or Agency of a Person resident outside India) Regulations, 2000
- FEM (Manner of Receipt and Payment) Regulations, 2000
- FEM (Manner of Receipt and Payment) Regulations, 2016
- FEM (Manner of Receipt and Payment) Regulations, 2023
- FEM (Mode of Payment and Reporting of Non-Debt Instruments) Regulations, 2019
- FEM (Overseas Investment) Regulations, 2022
- FEM (Permissible Capital Account Transactions) Regulations, 2000
- FEM (Possession and Retention of Foreign Currency) Regulations, 2000
- FEM (Possession and Retention of Foreign Currency) Regulations, 2015
- FEM (Realisation, Repatriation and Surrender of Foreign Exchange) Regulations, 2000
- FEM (Realisation, Repatriation and Surrender of Foreign Exchange) Regulations, 2015
- FEM (Regularization of Assets held abroad by a person resident in India) Regulations, 2015
- FEM (Remittance of Assets) Regulations, 2000
- FEM (Remittance of Assets) Regulations, 2016
- FEM (Transfer or Issue of Any Foreign Security) Regulations, 2004 [Superseded]
- FEM (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2000
- FEM (Transfer or Issue of Security by a Person Resident Outside India) Regulations, 2017 [Superseded]
- Guidelines for Appointment of Insolvency Professionals as Administrators under the Securities and Exchange Board of India (Appointment of Administrator and Procedure for Refunding to the Investors) Regulations, 2018
- Guidelines for Technical Standards for the Performance of Core Services and Other Services Under the Insolvency and Bankruptcy Board of India (Information Utilities) Regulations, 2017
- IBBI (Advisory Committee) Regulations, 2017
- IBBI (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019
- IBBI (Employees' Service) Regulations, 2017
- IBBI (Engagement of Research Associates and Consultants) Regulations, 2017
- IBBI (Fast Track Insolvency Resolution Process for Corporate Persons) Regulations, 2017
- IBBI (Grievance and Complaint Handling Procedure) Regulations, 2017
- IBBI (Information Utilities) Regulations, 2017
- IBBI (Insolvency Professional Agencies) Regulations, 2016
- IBBI (Insolvency Professionals) Regulations, 2016
- IBBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016
- IBBI (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019
- IBBI (Inspection and Investigation) Regulations, 2017
- IBBI (Liquidation Process) Regulations, 2016
- IBBI (Mechanism for Issuing Regulations) Regulations, 2018
- IBBI (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) Regulations, 2016
- IBBI (Pre-packaged Insolvency Resolution Process) Regulations, 2021
- IBBI (Procedure for Governing Board Meetings) Regulations, 2017
- IBBI (Voluntary Liquidation Process) Regulations, 2017
- International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021
- Reserve Bank of India Monetary Policy Committee and Monetary Policy Process Regulations, 2016

- Reserve Bank of India Pension Regulations, 1990
- Rules and Regulations of the Goa Institute of Public Administration and Rural Development (GIPARD)
- SEBI (Prohibition of Insider Trading) Regulations, 2015
- SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011
- SEBI (Alternative Investment Funds) Regulations, 2012
- SEBI (Appointment of Administrator and Procedure for Refunding to the Investors)
 Regulations, 2018
- SEBI (Bankers to an Issue) Regulations, 1994
- SEBI (Buy-back of Securities) Regulations, 1998
- SEBI (Buy-Back of Securities) Regulations, 2018
- SEBI (Certification of Associated Persons in the Securities Markets) Regulations, 2007
- SEBI (Collective Investment Schemes) Regulations, 1999
- SEBI (Credit Rating Agencies) Regulations, 1999
- SEBI (Custodian of Securities) Regulations, 1996
- SEBI (Debenture Trustees) Regulations, 1993
- SEBI (Delisting of Equity Shares) Regulations, 2009
- SEBI (Delisting of Equity Shares) Regulations, 2021
- SEBI (Depositories and Participants) Regulations, 1996
- SEBI (Depositories and Participants) Regulations, 2018
- SEBI (Employees' Service) Regulations, 2001
- SEBI (Foreign Institutional Investors) Regulations, 1995
- SEBI (Foreign Portfolio Investors) Regulations, 2014
- SEBI (Foreign Portfolio Investors) Regulations, 2019
- SEBI (Foreign Venture Capital Investors) Regulations, 2000
- SEBI (Index Providers) Regulations, 2024
- SEBI (Infrastructure Investment Trusts) Regulations, 2014
- SEBI (Intermediaries) Regulations, 2008
- SEBI (Investment Advisers) Regulations, 2013
- SEBI (Investor Protection and Education Fund) Regulations, 2009
- SEBI (Issue and Listing of Debt Securities) Regulations, 2008
- SEBI (Issue and Listing of Municipal Debt Securities) Regulations, 2015
- SEBI (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013
- SEBI (Issue and Listing of Non-Convertible Securities) Regulations, 2021
- SEBI (Issue and Listing of Securitised Debt Instruments and Security Receipts) Regulations, 2008
- SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2009
- SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018
- SEBI (Issue of Sweat Equity) Regulations, 2002
- SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015
- SEBI (Merchant Bankers) Regulations, 1992
- SEBI (Mutual Funds) Regulations, 1996
- SEBI (Ombudsman) (Repeal) Regulations, 2023
- SEBI (Ombudsman) Regulations, 2003 [Repealed]
- SEBI (Portfolio Managers) Regulations, 1993
- SEBI (Portfolio Managers) Regulations, 2020
- SEBI (Procedure for Board Meetings) Regulations, 2001

- SEBI (Procedure for Search and Seizure) Repeal Regulations, 2015
- SEBI (Prohibition of Fraudulent and Unfair Trade Practices relating to Securities Market)
 Regulations, 2003
- SEBI (Prohibition of Insider Trading) Regulations, 1992
- SEBI (Real Estate Investment Trusts) Regulations, 2014
- SEBI (Registrars to an Issue and Share Transfer Agents) Regulations, 1993
- SEBI (Regulatory Fee on Stock Exchanges) Regulations, 2006
- SEBI (Research Analysts) Regulations, 2014
- SEBI (Self Regulatory Organizations) Regulations, 2004
- SEBI (Settlement of Administrative and Civil Proceedings) Regulations, 2014
- SEBI (Settlement Proceedings) Regulations, 2018
- SEBI (Share Based Employee Benefits and Sweat Equity) Regulations, 2021
- SEBI (Share Based Employee Benefits) Regulations, 2014 [Repealed]
- SEBI (Stock Brokers) Regulations, 1992
- SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1994
- SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 1997
- SEBI (Underwriters) (Repeal) Regulations, 2021
- SEBI (Underwriters) Regulations, 1993
- SEBI (Vault Managers) Regulations, 2021
- SEBI (Venture Capital Funds) Regulations, 1996
- SEBI [KYC (Know Your Client) Registration Agency] Regulations, 2011
- Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2012
- Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) Regulations, 2018

Central Orders

- Companies (Auditor's Report) Order, 2016
- Companies (Auditor's Report) Order, 2020
- Companies (Removal of Difficulties) Second Order, 2014
- Companies (Removal of Difficulties) Third Order, 2014
- Companies (Removal of Difficulties) Fourth Order, 2014
- Companies (Removal of Difficulties) Fifth Order, 2014
- Companies (Removal of Difficulties) Sixth Order, 2014
- Companies (Removal of Difficulties) Seventh Order, 2014
- Companies (Removal of Difficulties) Fourth Order, 2016
- Companies (Removal of Difficulties) Order, 2013 to 2018
- Companies (Removal of Difficulties) Second Order, 2016
- Companies (Removal of Difficulties) Second Order, 2017
- Companies (Removal of Difficulties) Third Order, 2016
- Constitutional Orders from 1 to 273
- Finance (Removal of Difficulties) Order, 2017
- IBC (Removal of Difficulties) Order, 2017
- Prohibition of Benami Property Transactions (Removal of Difficulties) Second Order, 2018
- Public Procurement Policy for Micro and Small Enterprises (MSEs) Order, 2012
- Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 (Removal of Difficulties) Order,
 2020
- SEBI (Framework For Rejection of Draft Offer Documents) Order, 2012

- SEBI (Prohibition on Raising Further Capital From Public and Transfer of Securities of Suspended Companies) Order, 2015
- Specified Companies (Furnishing of Information About Payment to Micro and Small Enterprise Suppliers) Order, 2019

Central Schemes, Guidelines etc.

- Centralised Processing of Equalisation Levy Statement Scheme, 2023
- Core Investment Companies (Reserve Bank) Directions, 2011
- Core Investment Companies-Overseas Investment (Reserve Bank) Directions, 2012
- Currency Futures (Reserve Bank) Directions, 2008
- Electoral Bond Scheme, 2018
- Electronic Trading Platforms (Reserve Bank) Directions, 2018
- Exchange Traded Currency Options (Reserve Bank) Directions, 2010
- Guidelines for Empanelment of Advocates by the Insolvency and Bankruptcy Board of India
- Infrastructure Debt Fund Non-Banking Financial Companies (Reserve Bank) Directions, 2011
- IBBI (Medical Facility to Chairperson and Whole-time Members) Scheme, 2019
- IBBI Research Initiative, 2019
- Insolvency Professionals to act as Interim Resolution Professionals (Recommendation) Guidelines, 2017
- Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) Guidelines, 2019
- Insolvency Professionals to act as Interim Resolution Professionals, Liquidators, Resolution Professionals and Bankruptcy Trustees (Recommendation) Guidelines, 2020
- Interest Rate Options (Reserve Bank) Directions, 2018
- Kar Vivad Samadhan Scheme, 1998
- Master Direction Reserve Bank of India (Margining for Non-Centrally Cleared OTC Derivatives)
 Directions, 2024
- Master Direction-Reserve Bank of India (Non-Banking Financial Company-Scale Based Regulation) Directions, 2023
- Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1977
- Miscellaneous Non-Banking Companies (Reserve Bank) Directions, 1977
- Mortgage Guarantee Companies Investment (Reserve Bank) Directions, 2008
- Mortgage Guarantee Companies Prudential Norms (Reserve Bank) Directions, 2008
- Mortgage Guarantee Companies Prudential Norms (Reserve Bank) Directions, 2008
- Mortgage Guarantee Company (Reserve Bank) Guidelines, 2008
- Non-Banking Financial (Deposit Accepting or Holding) Companies Prudential Norms (Reserve Bank) Directions, 2007
- Non-Banking Financial (Deposit Accepting or Holding) Companies Prudential Norms (Reserve Bank) Directions, 2007
- Non-Banking Financial (Non-Deposit Accepting or Holding) Companies Prudential Norms (Reserve Bank) Directions, 2007
- Non-Banking Financial Companies (Approval of Acquisition or Transfer of Control) Directions, 2014
- Non-Banking Financial Companies (Opening of Branch/ Subsidiary/ Joint Venture/ Representative Office or Undertaking Investment Abroad by NBFCs) Directions, 2011
- Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998
- Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 (1)

- Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 (2)
- Non-Banking Financial Companies Acceptance of Public Deposits (Reserve Bank) Directions, 1998 (3)
- Non-Banking Financial Companies Auditor's Report (Reserve Bank) Directions, 1998
- Non-Banking Financial Companies Auditor's Report (Reserve Bank) Directions, 1998 (1)
- Non-Banking Financial Companies Auditor's Report (Reserve Bank) Directions, 1998 (2)
- Non-Banking Financial Companies Auditor's Report (Reserve Bank) Directions, 2008
- Non-Banking Financial Companies Prudential Norms (Reserve Bank) Directions, 1998
- Non-Banking Financial Companies Prudential Norms (Reserve Bank) Directions, 1998 (1)
- Non-Banking Financial Companies-Corporate Governance (Reserve Bank) Directions, 2015
- Non-Banking Financial Company-Micro Finance Institutions (Reserve Bank) Directions, 2011
- Pradhan Mantri Garib Kalyan Deposit Scheme, 2016
- Punjab and Maharashtra Co-operative Bank Limited (Amalgamation with Unity Small Finance Bank Limited) Scheme, 2022
- Repo in Corporate Debt Securities (Reserve Bank) Directions, 2015
- Repurchase Transactions (Repo) (Reserve Bank) Directions, 2018
- Reserve Bank Commercial Paper Directions, 2017
- Reserve Bank of India (Call, Notice and Term Money Markets) Directions, 2021
- Reserve Bank of India (Certificate of Deposit) Directions, 2021
- Reserve Bank of India (Margin for Derivative Contracts) Directions, 2024
- Reserve Bank of India (Market-makers in OTC Derivatives) Directions, 2021
- Reserve Bank of India (Non-Banking Financial Company-Scale Based Regulation) Directions, 2023 (1)
- Residuary Non-Banking Companies (Reserve Bank) Directions, 1987
- Residuary Non-Banking Companies (Reserve Bank) Directions, 1987
- Residuary Non-Banking Companies (Reserve Bank) Directions, 1987 (1)
- Rules and Regulations of the Goa Institute of Public Administration and Rural Development (GIPARD)
- SEBI (Aid for Legal Proceedings) Guidelines, 2009
- SEBI (Delisting of Securities) Guidelines, 2003
- SEBI (Disclosure and Investor Protection) Guidelines, 2000
- SEBI (Employee Stock Option Scheme and Employee Stock Purchase Scheme) Guidelines, 1999
- SEBI (International Financial Services Centres) Guidelines, 2015
- Securitisation Companies and Reconstruction Companies (Reserve Bank) Guidelines and Directions, 2003 (1)
- Short Sale (Reserve Bank) Directions, 2018
- Standalone Primary Dealers (Reserve Bank) Directions, 2016
- Tri-Party Repo (Reserve Bank) Directions, 2017
- Voluntary Disclosure of Income Scheme, 1997

Treaties

Bilateral Investment Treaties (BITs)

- BIT India and Argentina
- BIT India and Armenia
- BIT India and Australia
- BIT India and Austria
- BIT India and Bahrain
- BIT India and Bangladesh

- BIT India and Belarus
- BIT India and Belgium
- BIT India and Bosnia and Herzegovina
- BIT India and Brunei Darussalam
- BIT India and Bulgaria
- BIT India and China
- BIT India and Croatia
- BIT India and Cyprus
- BIT India and Czech Republic
- BIT India and Denmark
- BIT India and Egypt
- BIT India and Finland
- BIT India and France
- BIT India and Germany
- BIT India and Hellenic Republic (Greece)
- BIT India and Hungary
- BIT India and Iceland
- BIT India and Indonesia
- BIT India and Israel
- BIT India and Italy
- BIT India and Jordan
- BIT India and Kazakhstan
- BIT India and Kuwait
- BIT India and Kyrgyz Republic
- BIT India and Lao PDR
- BIT India and Latvia
- BIT India and Libya
- BIT India and Lithuania
- BIT India and Macedonia
- BIT India and Malaysia
- BIT India and Mauritius
- BIT India and Mexico
- BIT India and Mongolia
- BIT India and Morocco
- BIT India and Mozambique
- BIT India and Myanmar
- BIT India and Netherlands
- BIT India and Oman
- BIT India and Philippines
- BIT India and Poland
- BIT India and Portugal
- BIT India and Qatar
- BIT India and Romania
- BIT India and Russian Federation
- BIT India and Saudi Arabia
- BIT India and Senegal
- BIT India and Serbia (Yugoslavia)

- BIT India and Slovak Republic
- BIT India and South Korea
- BIT India and Spain
- BIT India and Sri Lanka
- BIT India and Sudan
- BIT India and Sweden
- BIT India and Switzerland
- BIT India and Syrian Arab Republic
- BIT India and Taiwan
- BIT India and Tajikistan
- BIT India and Thailand
- BIT India and Trinidad and Tobago
- BIT India and Turkey
- BIT India and Turkmenistan
- BIT India and Ukraine
- BIT India and United Kingdom
- BIT India and Uzbekistan
- BIT India and Vietnam
- BIT India and Yemen

Notifications

- Finance Ministry
- RBI
- Securities and Exchange Board of India

Circulars

• Securities and Exchange Board of India

Master Circular

• Securities and Exchange Board of India

Forms and Precedents

Words and Phrases

Stamp Duty

Central Acts

• Stamp Act, 1899

State Acts [19]

• Andhra Pradesh :

• Arunachal Pradesh : Arunachal Pradesh Stamp Act, 1899

• Assam Stamp Act, 1899

• Bihar :

Chhattisgarh

Delhi
Goa
Goa Stamp Act, 1899
Gujarat
Gujarat Stamp Act, 1958

Haryana

Himachal Pradesh

• Jammu and Kashmir : Jammu and Kashmir Stamp Act, 1977

• Jharkhand :

Karnataka
 Kerala
 Kerala Stamp Act, 1957
 Kerala Stamp Act, 1959

Madhya Pradesh

Maharashtra
 Manipur
 Manipur Stamp Act, 1958
 Meghalaya
 Mizoram
 Nagaland
 Manipur Stamp Act, 1899
 Mizoram Stamp Act, 1899
 Nagaland Stamp Act, 1899

• Orissa : Orissa Additional Stamp Duty Act, 1970

Puducherry

Punjab

• Rajasthan : Rajasthan Stamp Act, 1998

• Sikkim

• Tamil Nadu : Tamil Nadu Stamp Act, 1899

Telangana

• Tripura : Tripura Stamp Act, 1899

• Uttar Pradesh : Uttar Pradesh Stamp Act, 2008 [Repealed]

• Uttarakhand :

• West Bengal : West Bengal Stamp Act, 1899